

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

Civil Contemp Petition No.14 of 2004.

In

Original Application No.324/2002.

Lucknow this the day of 01st June, 2004.

HON'BLE SHRI M.L. SHANI, MEMBER (J)

HON'BLE SHRI S.C. CHAUBE, MEMBER (A).

Basant Singh aged about 26 years Son of Sri Ram Sahun Singh, R/o Village & Post Ram Nagar, Pargana Dwaba, Tahsil Baira District Ballia, presently residing at village & Post Nilmatha Sahu Bhevan, Cantt. Lucknow.

... Applicant.

By Advocate:- None.

Versus.

Sri S.J. Chitale,
Commander Works Engineer,
Headquarter, 229, M.G. Road,
Cantt. Lucknow.

... Opposite Party.

By Advocate:- Shri Deepak Shukla for Shri Prashant Kumar.

O R D E R (ORAL)

BY SHRI M.L. SAHNI, MEMBER (J).

Learned Counsel for respondents has drawn our attention to the Annexure CA-1 and CA 2,² submitted that the order of the Hon'ble Tribunal passed in O.A.NO.324/2002 has been fully complied with vide Annexure 5 dated 12.5.2003. Vide order passed in the O.A. this Tribunal had directed ~~to~~ the respondents to reinstate the applicant and to pay him salary and allowances regularly from month to month. vide

Annexure CA-1, respondent, have sought time for implementation of the order and time was allowed till 31.4.2003 whereafter, sanction was obtained vide Annexure CA-2 and the order of Tribunal was complied with by the respondents.

2. Having considered the above facts, we feel satisfied that since the order dated 31.1.2.2002 passed in O.A.NO. 324/2002 stands fully complied with and there is no wilfull disobedience on the part of respondents, therefore no further action is required in the C.C.P. filed by the applicant. The C.C.P. is dismissed. Notices are discharged.


(S.C. CHAUBE)

MEMBER (A)


(M.L. SAHNI)

MEMBER (J).

Dated:- 01.06.2004.
Lucknow.
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